## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.78/2020 in Review Application No.\_\_\_\_ of 2020 In Company Appeal (AT) (Insolvency) No.550 of 2019

## In the matter of:

S.V. Ramasamy .... Appellant

Versus

S. Muthu Raju & Anr.

.... Respondents

Appearance:

Mr. Mukund Rawat, Advocate for the Appellant.

## 07.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Review Application on 23.12.2019 and the Office after scrutiny of the same on 26.12.2019, intimated the defects to the Appellant on the same day and returned the Review Application to the Appellant on 02.01.2020. The Appellant re-filed the Review Application on 03.01.2020. It is stated in the Interlocutory Application (IA) that Counsel for the Applicant/ Appellant was out of station and on leave from 28.12.2019 to 02.01.2020. Hence, there is delay of one day in re-filing the Review Application, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Review Application is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission (Review Application)' on 20.01.2020.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar